

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1535/2003

(2)

Tuesday, this the 17th day of June, 2003

Hon'ble Shri Govindan S. Tampi, Member (A)

Vacation Bench

Shri Vijay Kumar Aggarwal,
s/o Shri Inderjeet Gupta,
R/o A-244, Kidwai Nagar,
New Delhi-110023.

Employed as a process server/despatch
Rider with High Court of Delhi.

..Applicant
(By Advocate: Shri Vikas Gautam)

Versus

1. Union of India
through Secretary,
Ministry of Urban Affairs and
Poverty Alleviation.
2. The Director,
Directorate of Estates,
Ministry of Urban Affairs and
Poverty Alleviation,
Government of India,
Nirman Bhawan, New Delhi
3. The Registrar General,
High Court of Delhi,
New Delhi.

..Respondents

O R D E R (ORAL)

Shri Vikas Gautam appeared for the applicant.

2. During the learned counsel's submissions, I expressed
doubts about the jurisdiction of the Tribunal to hear
this matter, following the decisions of the Hon'ble
Supreme Court in Raseela Ram's case and Hon'ble Delhi
High Court in Babli ^{Bai's} ~~Ma's~~ case. Learned counsel
thereafter sought to withdraw the OA and move the Hon'ble
Delhi High Court, being the appropriate forum.

3. Request granted and the OA is dismissed as withdrawn
with liberty as prayed for.

GOVINDAN S. TAMPI
MEMBER (A)

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